PART-III
HARYANA GOVERNMENT
FOREST DEPARTMENT
Notification

The 15th June,1984.

No. S.O. 89/C.A./16/27/S.4/84 -- Whereas it has been decided to constitute the land specified in the Schedule as reserve forest.

Now therefore, in exercise of the power conferred by sub-section (i) of section 4 of the Indian Forest Act, 1927, the Governor of Haryana hereby :-

(a) declares that it has been decided to constitute the land specified in the Schedule given below as a reserved forest and

(b) appoints the Collector, Mahendergarh district, as the Forest Settlement officer to enquire into and determine the existence, nature and extent of any right alleged to exist in favour of any person in or over any land comprosed in the Schedule below or in or over any forest produce and to deal with the same as provided in Chapter II of the said Act :-

SCHEDULE

Distirct	Tehsil	Name of the village with hadbast No.	Rect. No.	Killa No.	Areas in Acres	Boundaries	Place where the plan may be inspected.
1	2	3	4	5	6	7	8
M.garh	M.garh	Bassai	107	15/2	4 18	North-Fields of village Bassai	Offices of the Deputy Commissioner, Mahendergarh at Narnaul and D.F.O., Mahendergarh
		H.B.	108	16	8 0	South-Fields of village Bassai	
		No. 47		22	8 0	East-Abadi Deh village Bassai	

	23/1	4 0	West-Fields of village Bassai
	25	8 0	
109	11	8 0	
	12	4 0	
	19	1 18	
	20	8 0	
	21	8 0	
	22	2 18	
131	1	8 13	
	2	3 7	
132	1	8 0	
	2	8 0	
	3	8 0	
	4	8 0	
	5	8 0	
	6	8 0	
	7	8 0	
	8	8 0	
	10/2	3 12	
	14	8 0	
	17	3 2	
133	½	7 4	
	2	8 0	
	3	8 0	
	4/2	5 2	
	5	8 0	
	6	8 0	
	9/1	6 0	
	10/1	3 8	
	15	8 0	
	26	2 1	
220 Kanal	3 Marls	275 Acres	

G.L. BAILUR,
Secretary to Government, Haryana
Forest Department.